

(26) **Qutb Minar.**

[*Translation*]

Salary and other facilities to Air Force Canteen Employees

8546. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Gujarat High Court in its decision in the special civil petition No. 1544 of 1987 observed that the employees of Air Force Canteens should be treated as industrial workers and entitled to salary, allowances, bonus, medical and LTC facilities as available under the labour laws:

(b) if so, whether the employees of Air Force Canteens in Nasik, Ojhar and Avadi (Madras) are being given salary and other facilities as per observations of the Gujarat High Court: and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No Sir. The Gujarat High Court had given a direction to Assistant Labour Commissioner (Central) to refer the dispute between the contesting parties to the appropriate authority under the Industrial Dispute Act 1947 for its resolution.

(b) Does not arise.

(c) Does not arise.

Electronic Assembling Units in Reserved Areas

8547. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to declare those areas where large and medium industries cannot be set up as reserved

for setting up of electronic assembling units;

(b) if so, the details thereof; and

(c) if not, the alternative arrangements proposed to be made this year for setting up of electronic industries in such areas?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K.MENON): (a) to (c). As per Government Notifications, some sectors of industries, including some of electronics, are exempted from the provisions of Licensing, for Non—MRTP/Non-FERA Companies subject to certain limits on investment and import content, provided these are set up beyond a certain distance from the boundary of the standard urban areas of specified cities. However, there is no general policy banning establishment of large and medium industries in any specified areas, Promotional efforts are made to ensure the establishment of electronic industries in areas where energy availability and the natural resource base is such that most other industries would not be suitable.

[*English*]

Agricultural Credit Scheme

8548. SHRI G.S. BASAVARAJ: SHRIMATIBASAVARAJESWARI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has recommended for the agricultural credit scheme in the current Annual Plan:

(b) if so, the amount allocated/proposed to Karnataka under the scheme:

(c) the modus operandi of disbursement of the credit; and

(d) to what extent, this will be helpful to agricultural sector?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) There is no single Agricultural Credit Scheme as such of the Government of India. However, a number of plan schemes are operated by the Central Government as Central/Centrally Sponsored Schemes for assisting and strengthening Cooperative credit structure in the country. A Comprehensive Crop Insurance Scheme is also under operation for assisting farmers in the case of crop failure on account of natural calamities

(b) Under the Karnataka State Plan 1990-91, the agreed outlay for relevant schemes is as follows

- (i) Investment in Agricultural Financial Institutions Rs 516 lakhs
- (ii) Cooperation—Rs 940 lakhs out of which Rs 250.3 lakhs is for assistance to Credit Cooperatives

(c) As far as central assistance to the States is concerned, no definite allocation for each State is made in advance. However, the funds are released after assessing the justified demand of each State. The disbursement of funds in respect of the plan schemes is generally made through the respective State Governments. The disbursement for the Comprehensive Crop Insurance scheme is however made through the General Insurance Corpn. of India (GIC) for settling indemnity claims of farmers and the contribution to the debentures of Land Development Bank is being made directly to them.

(d) All these schemes included in the Central Plan are meant to facilitate adequate

and timely disbursement of credit by co-operatives institutions to the farmers.

Plantation of Particular Species of Trees

8550. SHRI P.A. ANTONY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to plant particular species of trees in the cultivated fields to absorb the toxic elements contained in the lavishly used fertilisers and pesticides, and

(b) whether Government propose to plant such trees systematically and on large scale along the banks of the rivers in the country for natural purification of the water, if so, the details thereof?

THE MINISTER FOR ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) No, Sir, Tree planting on cultivated fields depends mainly on the choice of the cultivators

(b) Trees along the river banks help in controlling soil erosion and improving the environment, including water. However, planting of trees on the river banks has to be on the basis of the site conditions, keeping in view factors like topography, availability of suitable land, incidence of floods, etc. A large scale programme of tree planting on the river banks all over the country has not been taken up

I.A.S. Officers in Kerala

8551. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) the number of officers recommended by Kerala Government to confer I.A.S. on them during the last three years;